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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

R.A.No.11 of 1998 in O.A.No.355 of 1994.

Date of Order:3-4-1998.

Between:

1. The Telecom Commission, rep. by its
Chairman, Govt. of India, New Delhi.
2. ~~The Telecom Commission, rep. by its~~
Southern Telecom Region, Chennai.

..Applicants/Respondents

and

A.Venkateshwarlu.

..Respondent/Applicant

COUNSEL FOR THE APPLICANTS :: K.Bhaskara Rao

COUNSEL FOR THE RESPONDENT :: P.Naveen Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN? MEMBER (ADMN)

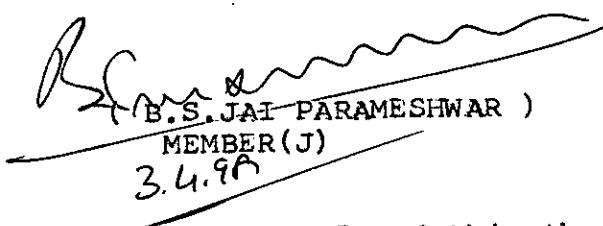
THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.K.Bhaskara Rao for the Applicants/Respondents
and Mr.Phaniraj for Mr.P.Naveen Rao for the Respondent/
Applicant.

2. We do not find any error in the Judgment, hence the
R.A. is dismissed. No costs.

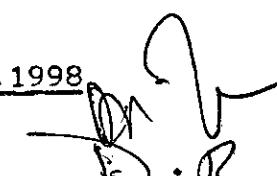

B.S.JAI PARAMESHWAR)
MEMBER (J)
3.4.98


(R.RANGARAJAN)
MEMBER (A)

DSN

Dated: this the 3rd day of April, 1998

Dictated in the Open Court


DSN